

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 110
(IB)-587(ND)/2020

IN THE MATTER OF:

Fedex Express Transportation and Supply Chain Services (India) Pvt. Ltd.	...	Applicant
Vs. Shoppers Supply Overseas Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 15.07.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashwini Kumar Singh, Advocate
For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. The Director of the Corporate Debtor was present on the earlier occasion. Today none appeared and not yet filed the reply in the matter. Therefore, issue notice once again to the Corporate Debtor for their appearance as well as filing reply.

List on **24.08.2021.**

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)